

PUBLIC NOTICE TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following Share Certificates of **Garware Technical Fibres Ltd.** having its Registered Office at Plot No 11, Block D-1, MIDC, Chinchwad, Pune, Maharashtra, 411019 registered in the name of the following Shareholders have been lost by them:

Sr. No.	Name of the Shareholders	Folio No.	Certificate No.(s)	Distinctive Nos.	No of Shares
1)	Marco Philippus Ardeshir Wadia	00M 00765	13535	776149 - 776168	20
			20117	887063 - 887083	21
			201345 - 201374	8657701 - 8659080	1380
2)	Ardeshir Ruttonji Wadia (Deceased)		37511	1475546 - 1475586	41
			52532 - 52537	2393879 - 2394161	283
			79589 - 79610	3901469 - 3902483	1015

The Public are hereby cautioned against purchasing or dealing in any way with the above referred Share Certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **MUFG Intime India Pvt. Ltd, C 101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai, Maharashtra, 400083** within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place: Mumbai
Date: 13.10.2025

Name of Legal Claimant
MARCO PHILIPPUS ARDESHIR WADIA

hathw@ybhawani

HATHWAY BHAWANI CABLETEL & DATACOM LIMITED

CIN: L65910MH1984PLC034514

Registered Office : 1st Floor, B Wing, Jayant Apartment, Above SBI Bank, 63, Tardeo Road, Mumbai-400034 Tel:- 022 23535107, M:- +91 9152728663 Website: www.hathwaybhawani.com; Email: investors.bhawani@hathway.net

NOTICE TO SHAREHOLDERS SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

In terms of SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025 on the above-referred subject matter, please note that the Special Window for re-lodgement of transfer deeds of Hathway Bhawani Cabletel & Datacom Limited will be open till January 6, 2026.

This facility is available only if the transfer deeds were lodged prior to April 1, 2019; and were rejected and returned due to deficiency in the documents.

In case you wish to avail this opportunity, please contact the Company's Registrar and Transfer Agent i.e. KFin Technologies Limited (Unit: Hathway Bhawani Cabletel & Datacom Limited) at their office at Selenium Tower-B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032.

The shares that are re-lodged for transfer, if approved, will be issued only in demat mode and shall be under lock-in for a period of 6 months from the date of transfer.

For further information, please refer to the link for SEBI circular <https://tinyurl.com/sebicj25> or send an email to hbcdi@kfintech.com

For Hathway Bhawani Cabletel & Datacom Limited
Sd/-
Priya Bhagal
Place: Mumbai
Date: October 13, 2025
Company Secretary & Compliance Officer

This is only an advertisement for information purposes and not for publication, distribution or release directly or indirectly outside India. This is not an announcement for the offer document. All capitalized terms used and not defined herein shall have the meaning assigned to them in the Letter of Offer dated September 8, 2025 (the "Letter of Offer") read together with corrigendum dated September 16, 2025 (the "Corrigendum") to the Letter of Offer filed with stock exchanges namely BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE" and together with BSE (the "Stock Exchanges")) and Securities and Exchange Board of India ("SEBI").

NDTV

NEW DELHI TELEVISION LIMITED

Our Company was originally incorporated as 'New Delhi Television Private Limited' on September 8, 1988, as a company limited by shares under the Companies Act, 1956 pursuant to a certificate of incorporation dated September 8, 1988, issued by the Assistant Registrar of Companies, Delhi and Haryana. Further, our Company was converted into a public limited company with effect from August 31, 1994. Subsequently, the name of our Company was changed to 'New Delhi Television Limited' and a fresh certificate of incorporation consequent to change of name dated August 31, 1994 under the Companies Act, 1956 was issued by the Assistant Registrar of Companies, National Capital Territory of Delhi and Haryana. For details in relation to the changes in name and registered office of our Company, see "General Information" beginning on page 45 of the Letter of Offer.

Registered Office: W-17, 2nd Floor, Greater Kailash-1, New Delhi -110 048, Delhi, India
Corporate Office: Max Square, Floors 1 & 2, Plot No. C3-C, Noida-Greater Noida Expressway, Sector-129, Noida - 201 304, Uttar Pradesh, India
Tel: 0120-6835000/0120-6462200
Contact Person: Parinita Bhutani Duggal, Company Secretary and Compliance Officer
E-mail: secretarial@ndtv.com; Website: www.ndtv.com
Corporate Identity Number: L92111DL1988PLC033099

PROMOTERS OF OUR COMPANY: VISHVAPRADHAN COMMERCIAL PRIVATE LIMITED AND RPRR HOLDING PRIVATE LIMITED

ISSUE OF UP TO 48,353,450 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹4 EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹82.00 PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹78.00 PER RIGHTS EQUITY SHARE) ("ISSUE PRICE") AGGREGATING UP TO ₹ 3,964.98 MILLION ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 3 (THREE) RIGHTS EQUITY SHARES FOR EVERY 4 (FOUR) FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON FRIDAY, SEPTEMBER 12, 2025 ("RECORD DATE") (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 71 OF THE LETTER OF OFFER.

BASIS OF ALLOTMENT

The Board of Directors of New Delhi Television Private Limited wishes to thank all its shareholders and investors for their response to the Issue which opened for subscription on Monday, September 22, 2025, and closed on Wednesday, October 8, 2025 and the last date for on-market renunciation of Rights Entitlements was Friday, October 3, 2025. Out of the total 9,570 Applications for 53,568,049 Rights Equity Shares, 514 Applications for 172,107 Rights Equity Shares were rejected due to technical reason as disclosed in the Letter of Offer.

The total number of valid applications received was 9,056 Application for 53,395,942 Rights Equity Shares, which was 110.43 % of the issue size. In accordance with the Letter of Offer and the Basis of allotment finalized on October 09, 2025, by the Company in consultation with BSE, The Designated Stocks Exchange for the Issue and KFIN Technologies Limited, the Registrar to the Issue. The Rights Issue Committee of the Board of Directors, by way of circular resolution passed on October 09, 2025, allotted 48,353,450 Rights Equity Shares to the successful applicants. All valid applications after technical rejections have been considered for allotment. In the Issue, no Rights Equity Shares have been kept in abeyance.

1. **The break-up of valid Applications received through ASBA (after technical rejections) is given below:**

Category	No. Of Valid Applications Received	No. Of Shares under valid Applications	No. Of Rights Equity Shares accepted and Allotted against Rights Entitlement (A)	No. Of Rights Equity Shares accepted and Allotted against Additional Rights Equity Shares applied for (B)	Total Rights Equity Shares accepted and Allotted (A+B)
Eligible Equity Shareholders	8,489	50,773,971	38,073,321	8,214,894	46,288,215
Renounees	567	2,621,971	2,065,235	0	2,065,235
Total	9,056	53,395,942	40,138,556	8,214,894	48,353,450

2. **Information Regarding Applications received:**

Category	Applications Received		Rights Equity Shares Applied for		Rights Equity Shares Allotted		
	Number	%	Number	Value (₹)	%	Number	Value (₹)
Eligible Equity Shareholders	9,003	94.08	50,946,078	4,177,578,396.00	95.11	46,288,215	3,795,633,630.00
Renounees*	567	5.92	2,621,971	215,001,622.00	4.89	2,065,235	169,349,270.00
Total	9,570	100.00	53,568,049	4,392,580,018.00	100.00	48,353,450	3,964,982,900.00

*the investors (identified based on DPID & Client Id) whose names do not appear in the list of Eligible Equity as Shareholders on the record date and who hold the REs as on the Issue Closing Date and have applied in the Issue are considered the Renounees.

Intimation for Allotment/refund/rejections: The instruction for unblocking of funds were issued to Self-Certified Syndicate Banks (SCSBs) and the listing applications were filed with both, the BSE and NSE on October 09, 2025. The dispatch of allotment advice cum unblocking intimation to the investors, as applicable, will be done after executing the corporate action for credit of equity shares into the respective demat accounts of the successful allottees on or about October 10, 2025, subject to grant of Listing Approval by BSE and NSE. Pursuant to the listing and trading approvals granted by BSE and NSE, the Rights Equity Shares Allotted in the Issue is expected to commence trading on BSE and NSE with effect from October 13, 2025. The Rights Equity Shares will be traded under the same ISIN as equity shares (i.e. INE155G01029).

INVESTORS MAY PLEASE NOTE THAT THE RIGHTS EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN DEMATERIALIZED FORM.

DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE Limited should not, in anyway, be deemed or construed that the Letter of Offer has been cleared or approved by BSE Limited; nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The investors are advised to refer to the Letter of Offer for the full text of the "Other Regulatory and Statutory Disclosures - Disclaimer clause of BSE" beginning on page 68 of the Letter of Offer.

DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not, in anyway, be deemed or construed that the Letter of Offer has been cleared or approved by NSE; nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The investors are advised to refer to the Letter of Offer for the full text of the "Other Regulatory and Statutory Disclosures - Disclaimer clause of NSE" beginning on page 68 of the Letter of Offer.

The investors may contact the Registrar to the Issue in case of any query(ies)/grievance(s) including for credit of rights equity shares and unblocking of funds.

REGISTRAR TO THE ISSUE

KFINTECH
EXPERIENCE TRANSFORMATION
KFIN Technologies Limited

Selenium Building, Tower B, Plot No. 31 & 32 Financial District, Nanakramguda, Serilingampally Hyderabad-500032, Rangareddy, Telangana, India
Tel: +91-40-67162222/18003094001; **E-mail:** ndtv.rights@kfintech.com
Investor grievance email: einward.ris@kfintech.com
Website: www.kfintech.com; **Contact Person:** M Murali Krishna

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE, THE RIGHTS EQUITY SHARES, OR THE BUSINESS PROSPECTS OF THE COMPANY.

On behalf of Board of Directors
For New Delhi Television Limited

Parinita Bhutani Duggal
Company Secretary and Compliance Officer

Date: October 10, 2025
Place: Noida

New Delhi Television Limited has filed the Letter of Offer and the Corrigendum with Stock Exchanges. The Letter of Offer is available on the website of the Company at www.ndtv.com and on the Stock Exchanges i.e. BSE Limited at www.bseindia.com and NSE India at www.nseindia.com. Investors should note that investment in equity shares involves a degree of risk and for details relating to the same, please see section titled "Risk Factors" beginning on page 23 of the Letter of Offer. The Rights entitlement and the Rights Equity Shares have not been and will not be registered under the US Securities Act or any state securities laws in the United States, and may not be offered, sold, resold or otherwise transferred within the United States, except in a transaction exempt from the registration requirements of the US Securities Act. Accordingly, the Rights Entitlements and Rights Equity Shares are being offered and sold in "offshore transactions", as defined in, and in reliance on Regulation S under the US Securities Act to existing shareholders located in jurisdictions where such offer and sale of the rights Equity Shares is permitted under laws of such jurisdiction. There will be no public offering in the United States.

CLASSIFIEDS

PERSONAL

THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the material desire may be I want to Be with you and my loved ones in your perpetual glory forever Amen - ZDS

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"IMPORTANT"

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Mobile No.: 9029012015

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CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER ("SECOND CORRIGENDUM") FOR THE ATTENTION OF PUBLIC SHAREHOLDERS OF CUPID BREWERIES AND DISTILLERIES LIMITED

Corporate Identification Number: L11010MH1985PLC036665;
Registered Office Address: Block No. 2, Parekh Nagar, Nr. BMC Hospital, S V Road, Kandivli (West), Mumbai - 400067, Maharashtra, India; Tel. No.: +91-8097894999; Email: cs@cupidalcobev.com; Website: www.cupidalcobev.com

This Corrigendum is being issued by the Saffron Capital Advisors Private Limited, Manager to the Offer, for and on behalf of Acquirers and PAC, in compliance with the SEBI (SAST) Regulations, 2011.

This Corrigendum should be read in conjunction with Public Announcement dated February 07, 2025 ("PA"), Detailed Public Statement dated February 13, 2025 published on February 14, 2025, in Financial Express (English) all editions, Jansatta (Hindi) all editions, Navshakti (Marathi) Mumbai Edition - Being the regional language of Mumbai, where the Registered Office of the Target Company is located and the Stock Exchange where the equity shares of the Target Company are listed ("DPS"), the Draft Letter of Offer dated February 24, 2025 ("DLOF") and the Corrigendum dated September 22, 2025 published on September 23, 2025, in Financial Express (English) all editions, Jansatta (Hindi) all editions, Navshakti (Marathi) Mumbai Edition - Being the regional language of Mumbai, where the Registered Office of the Target Company is located and the Stock Exchange where the equity shares of the Target Company are listed ("First Corrigendum").

This corrigendum is issued in all the newspapers in which DPS was published in compliance with the SEBI (SAST) Regulations, 2011. Terms used in this Corrigendum and not defined herein shall have the same meaning as ascribed in the Draft Letter of Offer, unless otherwise defined.

The shareholders of Cupid Breweries and Distilleries Limited ("Target Company") are requested to note the developments/amendments with respect to and in connection with Public Announcement, Detailed Public Statement, Draft Letter of Offer and Corrigendum as sent to the public shareholders are as under:

Pursuant to increase in offer price (due to increase in interest component), the necessary changes/amendments have been made in the Draft Letter of Offer, as mentioned below:

1. **Revised Offer Price:**
The Offer price shall be revised to ₹ 71.80/- (Rupees Seventy One Point Eight Zero only) inclusive of an interest @10% (Ten Percent) per annum (for delay in making open offer) i.e. ₹ 11.80/- (Rupees Eleven Point Eight Zero only), per Equity Share payable in cash ("Revised Offer Price")
**The interest is calculated @ 10% (Ten Percent) per annum for the period of 717 (Seven Hundred One Seven) days starting from December 08, 2023, upto November 24, 2025 (Date of payment to successful Public Shareholders who tender their Equity Shares in the Offer).*
The term "Offer price" in PA, DPS and the DLOF should accordingly be read as "Revised Offer Price".

2. **Revised Calculation of interest:**
At Section IX - Offer Price and Financial Arrangements under part A) Justification for the Offer Price at Point No. 5 on Page No. 32 should be read as follows:

Particulars	Offer Price Payable	
	First Triggering Event, i.e. December 08, 2023	Second Triggering Event, i.e. February 07, 2025
Price (Highest of the Price as per Regulations 8(2) and 8(8) of SEBI (SAST) Regulations, 2011)	₹ 10.00/-	₹ 60.00/-
Interest	₹ 1.96/-	Not Applicable
Triggering event	December 08, 2023 ⁽¹⁾	February 07, 2025
Last date considered for communicating the rejection/acceptance and completion of payment of consideration or return of Equity Shares to the Public Shareholders for calculation of interest (Assuming date of payment to successful Public Shareholders who tender their Equity Shares in the Offer)	November 24, 2025 ⁽¹⁾	November 24, 2025 ⁽¹⁾
Delayed Days	717 ⁽¹⁾	Not Applicable
Rate of Interest	10%	Not Applicable
Total Offer Price (Price + Interest) rounded off to (₹)	₹ 11.96/-	₹ 60.00 ⁽²⁾

The highest price as per Regulation 8 of SEBI (SAST) Regulations, 2011, computed in accordance with Regulation 18(11A) is ₹ 60/- (Rupees Sixty only). However, the Acquirers and the PAC have agreed to pay an amount of ₹ 71.80/- (Rupees Seventy One Point Eight Zero only) which includes interest of ₹ 11.80/- (Rupees Eleven Point Eight Zero only), calculated on a price of ₹ 60/- (Rupees Sixty only) @ 10% p.a. interest for the period of 717 (Seven Hundred One Seven) days starting from December 08, 2023, up to November 24, 2025. (Date of payment to successful Public Shareholders who tender their Equity Shares in the Offer).

⁽¹⁾ Considering the delay in making the public announcement the interest of ₹ 11.80/- (Rupees Eleven Point Eight Zero only) calculated on a price of ₹ 60/- (Rupees Sixty only), for the period of 717 days starting from December 08, 2023, up to November 24, 2025. (Date of payment to successful Public Shareholders who tender their Equity Shares in the Offer)

⁽²⁾ On December 08, 2023, the trading in the equity shares of the Target Company was suspended on the exchange, which got resumed w.e.f. December 03, 2024.

⁽³⁾ excluding interest

In view of the parameters considered and presented above, the Offer Price is higher than the highest of the amounts specified above. Therefore, in terms of Regulation 8(2) of SEBI (SAST) Regulations, 2011 the Offer Price of ₹ 71.80/- (Rupees Seventy One Point Eight Zero only) per Equity Share is justified.

3. **Revised Offer Consideration - At Section IX - Offer Price and Financial Arrangements under part B) Financial Arrangements at Point No. 1 on Page No. 33 should be read as follows:**
The Total consideration for the Open Offer, assuming full acceptance under the offer, i.e. for the acquisition of 9,60,000 (Nine Lakh Sixty Thousand) Equity Shares, at the Offer Price of ₹ 71.80/- (Rupees Seventy One Point Eight Zero only), inclusive of an interest @10% (Ten Percent) per annum (for delay in making open offer) i.e. ₹ 11.80/- (Rupees Eleven Point Eight Zero only), per Equity Share is ₹ 6,89,28,000/- (Rupees Six Crore Eighty Nine Lakh Twenty Eight Thousand only) ("Revised Offer Consideration").
**The interest is calculated @ 10% (Ten Percent) per annum for the period of 717 (Seven Hundred One Seven) days starting from December 08, 2023, up to November 24, 2025 (Date of payment to successful Public Shareholders who tender their Equity Shares in the Offer).*
The term "Offer consideration" in PA, DPS and the DLOF should accordingly be read as "Revised Offer Consideration". Except as detailed in this Corrigendum, all other information and terms of Open offer as disclosed in the Detailed Public Statement remain unchanged. This Corrigendum is also expected to be available at the Securities and Exchange Board of India website (www.sebi.gov.in).

MANAGER TO THE OPEN OFFER	REGISTRAR TO THE OPEN OFFER
SAFFRON energising ideas	CAMKO
Saffron Capital Advisors Private Limited 605, Sixth Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400059, Maharashtra, India; Tel No.: +91-22-49730394; Email id: openoffers@saffronadvisors.com ; Website: www.saffronadvisors.com ; Investor Grievance email id: investorgrievance@saffronadvisors.com ; SEBI Registration Number: INM00011211 Validity: Permanent Contact Person: Saurabh Gaikwad/ Satej Darde	Cameo Corporate Services Limited Subramanian Building, No. 1, Club House Road, Chennai- 600002, Tamil Nadu, India Tel: +91 44 4002 0700; E-mail: priya@cameoindia.com ; Investor Grievance: investor@cameoindia.com ; Website: www.cameoindia.com ; SEBI Registration No.: INR000003753 Validity: Permanent Contact Person: Sreepriya K

ISSUED BY MANAGER TO THE OPEN OFFER ON BEHALF OF THE ACQUIRERS AND THE PAC

ACQUIRER 1	ACQUIRER 2	PAC
Erramilli Venkatachalam Prasad Sd/- Email Id: evprasad67@gmail.com	Rodrigues Bhagvandas Lily* Sd/- Email Id: stocklily9@gmail.com	Erramilli Rishab Sd/- Email Id: erramillirishab09@gmail.com

*Pursuant to Special Power of Attorney dated February 06, 2025, Erramilli Venkatachalam Prasad (Acquirer 1) will be signing on behalf of Rodrigues Bhagvandas Lily (Acquirer 2).

Place: Telangana, Date: October 11, 2025

THE BUSINESS DAILY.

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संवैधानिक कब्जा सूचना

Table with 5 columns: क्र.सं., कर्जदार/सह-कर्जदार का नाम, सम्पत्ति का विवरण/कब्जे की तिथि, मांग सूचना की तिथि/मांग सूचना की राशि (₹.), शाखा का नाम. Contains details for various loan accounts and their status.

उपरोक्त कर्जदारों/गारंटियों को एतद्वारा राशि चुकाने हेतु 30 दिन का नोटिस दिया जाता है, अन्याय प्रतिक्रिया प्रतिक्रिया (प्रवर्तन) नियम 2002 के नियम 8 और 9 के प्रावधानों के तहत रकम खर्च की गई संपत्तियों को इस सूचना के प्रकाशन की तिथि से 30 दिनों की समाप्ति पर बेचा जाएगा।

अधिकृत प्राधिकारी आईसीआईसीआई होम फाइनेंस कम्पनी लिमिटेड

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER ("SECOND CORRIGENDUM") FOR THE ATTENTION OF PUBLIC SHAREHOLDERS OF CUPID BREWERIES AND DISTILLERIES LIMITED

Corporate Identification Number: L11010MH1985PLC036665; Registered Office Address: Block No. 2, Parekh Nagar, Nr. BMC Hospital, S V Road, Kandivli (West), Mumbai - 400067, Maharashtra, India; Tel. No.: +91-8097894999; Email: cs@cupidalcobev.com; Website: www.cupidalcobev.com

Table with 3 columns: Particulars, First Triggering Event, i.e. December 08, 2023, Second Triggering Event, i.e. February 07, 2025. Lists interest rates and triggering events for the offer.

The highest price as per Regulation 8 of SEBI (SAST) Regulations, 2011, computed in accordance with Regulation 18(11A) is ₹ 60/- (Rupees Sixty only). However, the Acquirers and the PAC have agreed to pay an amount of ₹ 71.80/- (Rupees Seventy One Point Eight Zero only) which includes interest of ₹ 11.80/- (Rupees Eleven Point Eight Zero only), calculated on a price of ₹ 60/- (Rupees Sixty only) @ 10% p.a. interest for the period of 717 (Seven Hundred One Seven) days starting from December 08, 2023, up to November 24, 2025.

3. Revised Offer Consideration - At Section IX - Offer Price and Financial Arrangements under part B) Financial Arrangements at Point No. 1 on Page No. 33 should be read as follows: The Total consideration for the Open Offer, assuming full acceptance under the offer, i.e. for the acquisition of 9,60,000 (Nine Lakh Sixty Thousand) Equity Shares, at the Offer Price of ₹ 71.80/- (Rupees Seventy One Point Eight Zero only), inclusive of an interest @10% (Ten Percent) per annum (for delay in making open offer) i.e. ₹ 11.80/- (Rupees Eleven Point Eight Zero only), per Equity Share is ₹ 6,89,28,000/- (Rupees Six Crore Eighty Nine Lakh Twenty Eight Thousand only) ("Revised Offer Consideration").

MANAGER TO THE OPEN OFFER: SAFFRON energising ideas. REGISTRAR TO THE OPEN OFFER: CAMKO. Includes contact details for Saffron Capital Advisors Private Limited and Cameo Corporate Services Limited.

ISSUED BY MANAGER TO THE OPEN OFFER ON BEHALF OF THE ACQUIRERS AND THE PAC. Includes contact details for Erramilli Venkatachalam Prasad and Rodrigues Bhagvandas Lily.

पेगासस एसेट रीकस्ट्रक्शन प्राइवेट लिमिटेड. Includes details about the company, its assets, and the restructuring process. Mentions the company's registered office in Gurgaon, Haryana.

PRE-OFFER PUBLIC ANNOUNCEMENT UNDER REGULATION 18(7) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS 2011, AS AMENDED, FOR THE ATTENTION OF ALL ELIGIBLE EQUITY SHAREHOLDERS OF ANKA INDIA LIMITED

REGD OFFICE: 6 LEGEND SQUARE SECTOR 33, GURGAON, HARYANA-122004. PHONE: 0124-2322570 / +91-9820069933. EMAIL ID: RESPONSE@ANKAINDIA.COM | WEBSITE: WWW.ANKAINDIA.COM

OPEN OFFER FOR ACQUISITION OF UPTO 69,24,902 (SIXTY NINE LAKHS TWENTY FOUR THOUSAND AND NINE HUNDRED TWO ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 10/- (RUPEES TEN ONLY) EACH, REPRESENTING 13.44% OF THE EXISTING EQUITY & VOTING SHARE CAPITAL OF ANKA INDIA LIMITED.

- A. Offer Price: The Offer Price is price of Rs.17/- (Rupees Seventeen Only) per Equity Share. ("Offer Price"). B. Recommendation of the Committee of Independent Directors ("IDC"): The Committee of Independent Directors recommended that Offer Price of Rs. 17/- per fully paid-up Equity Share is fair and reasonable and is in line with SEBI (SAST) Regulations, 2011. C. Other Details with respect to Offer: 1. The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. 2. The dispatch of Letter of Offer (along with Form of Acceptance & acknowledgment) to the Public Shareholders as on the identified date i.e. Monday, September 29, 2025 in accordance with Regulation 18(2) of SEBI (SAST) Regulations, 2011 and has been completed (either through electronic or physical mode) on October 07, 2025.

Table with 3 columns: Sr. No., Name of Activity, Original Schedule of Activities (Day and Date)*, Revised Schedule of Activities (Day & Date). Lists various activities and their scheduled dates.

*The original timelines were indicated (prepared on the basis of timelines provided under the SEBI (SAST) Regulations, 2011 and were subject to receipt of relevant approvals from various regulatory authorities. #Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirers) are eligible to participate in the Offer any time before the closure of the Offer.

ISSUED BY THE MANAGER TO THE OPEN OFFER. Corporate Makers Capital Limited. 611, 6th Floor, Pragati Tower, Rajendra Place, New Delhi - 110091. Contact Number: +91-11-41411600. Website: www.corporatemakers.in

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